

(2021) 11 KAR CK 0022
In the Karnataka High Court
Case No : Writ Petition H.C. No. 70 Of 2020

D Ranjan

APPELLANT

Vs

State Of Karnataka

RESPONDENT

Date of Decision : 29-11-2021

Acts Referred:

Citation : (2021) 11 KAR CK 0022

Hon'ble Judges : Alok Aradhe J; Anant Ramanath Hegde, J

Bench : Division Bench

Advocate : Hemalath D, V.S. Hegde

Final Decision : Disposed Of

Judgement

Alok Aradhe, J

1. Hemalatha D., learned counsel for the petitioner. Mr.V.S.Hegde, learned State Public Prosecutor-2 for the respondent Nos.1 and 2.

This petition has been filed seeking a writ of habeas corpus for production of Smt.Harshitha. The petitioner claims that Smt.Harshitha is his wife who has been detained illegally by respondent No.3.

2. Learned State Public Prosecutor-2 for the respondent Nos.1 and 2 stated that Smt.Harshitha is present today.

3. This Court interacted with Smt.Harshitha who disclosed that her date of birth is 26.11.1991 and she has obtained Bachelor of Engineering Degree. It is further stated by her the she is residing on her own volition with her father namely respondent No.3 and has not been detained against her wishes. The aforesaid submission is placed on record.

4. In view of the aforesaid, nothing survives for adjudication in this petition. Liberty is granted to the petitioner to take recourse to such remedy as may be available to him in law.

Accordingly, the petition is disposed of.